

MINUTES OF THE MEETING No. 06/09 HELD ON 7.5.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 06/09 meeting of Advance Licensing Committee was held on 7.5.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No. 05/09 for confirmation and confirmed and adopted the same without any change

Case No. A-36 ALC No.06/09 Dated 7.5.08	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 1021 / AM08/DES-IV RLA F.No. 10/24/40/ 138 /AM08 Lic. NO. 1010027889 dt. 14.11.2007
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 16.4.2008 offered by them the Committee decided to approve the case with 2.31% yield instead of 2% claimed by the firm as under:-

Item of Export	Qty	Item of Import	Qty
Ginger Oil	5000 kg.	Dried Ginger	216451 kg.

This is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-37 ALC No.06/09 Dated 7.5.08	M/s. High Polymer Labs Ltd. F.N. 01/83/162/ 1107 / AM08/DES-IV RLA F.No. 05/24/40/ 751 /AM08
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Lic. NO. 0510214149 dt. 31.12.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2005/Ch.II dated 5.9.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
KINOX –B25-mixture of 1 Part Pent aerythrityl tetrakis-(3,3,5-ditertiarybutyl-4 hydroxy phenol) propionate.(KINOX 10) + 1 Part Tris (2,4 –Ditert-butyl-Phenol) Phosphite (KINOX 68)	1 kg.	1. 2,6 Ditertiary butyl Phenol 2. Methyl Acrylate 3. Penta-erythritol 4. Methanol 5. 2,4-Di Tert Butyl Phenol 6. Phosphorus Trichloride 7. Iso Propyl alcohol	0.514 kg. 0.224 kg. 0.0724 kg. 0.500 kg. 0.597 kg. 0.133 kg. 0.134 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-38 ALC No.06/09 Dated 7.5.08	M/s. Alok Indsutries, New Delhi F.N. 01/83/162/ 1028/ AM08/DES-IV RLA F.No. 05/24/40/ 682/AM08 Lic. NO. 0510212951 dt. 4.12.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC). Accordingly the case may be re-listed on 4.6.2008.

Case No. A-39	M/s. Amtex Dyechem Industries
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ALC No.06/09 Dated 7.5.08	F.N. 01/83/50/ 1729 / AM08/DES-IV RLA F.No. 08/24/40/ 213 /AM08 Lic. NO. 0810068931 dt. 12.12.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 7.5.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 4.6.2008..

Case No. A-40 ALC No.06/09 Dated 7.5.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1706 / AM08/DES-IV RLA F.No. 08/24/40/ 209 /AM08 Lic. NO. 0810068896 dt. 10.12.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2004/Ch.III dated 7.5.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Reactive Sapphire HFNG	1 kg.	1. Reactive Blue 198 Base (condensed product of Para Nitro Chloro Benzene Ortho Sulphonic Acid with Chloranil and Ethylene Diamines 2. Aniline 2:5 Disulfonic Acid 3. Cyanuric Chloride 4. Meta Base Vinyl Sulfone Etser	0.341 kg. 0.314 kg. 0.228 kg. 0.340 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. A-41	M/s. Amtex Dyechem Industries
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ALC No.06/09 Dated 7.5.08	F.N. 01/83/50/ 1311 / AM08/DES-IV RLA F.No. 08/24/40/ 170 /AM08 Lic. NO. 0810067634 dt. 8.10.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 7.5.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 4.6.2008..

Case No. A-42 ALC No.06/09 Dated 7.5.08	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 914 / AM08/DES-IV RLA F.No. 10/24/40/ 904 /AM08 Lic. NO. 1010027206 dt. 22.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 4.6.2008.

Case No. A-43 ALC No.06/09 Dated 7.5.08	M/s. Pidilite Industries Ltd.. F.N. 01/83/162/ 971 / AM08/DES-IV RLA F.No. 03/24/40/ 971 /AM03 Lic. NO. 0310162799 dt. 11.10.2002
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/80/2005/PC-.II dated 8.9.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Synthetic Organic Tanning Substance	1 kg.	1. Butyl Acrylate	0.534 kg.

consisting of Butyl Acrylate Polymer in Aqueous Emulsion with Solid Content minimum 54% (Acrytan NVF)		2. Methacrylic Acid	0.011 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-44 ALC No.06/09 Dated 7.5.08	M/s. Thomson Press (I) Ltd.. F.No.01/83/162/1084 /AM08/DES-IV RLA No. 05/24/40/696/AM08 Lic.No. 0510214004 Dt. 17.12.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 7.5.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each export item and net content of Binding Board, PVC Coated paper in each of export product.
2. Weight of import item from Sl. No. 1 to 4; and
3. Thickness of PVC Coated paper.

Accordingly the case may be re-listed on 4.6.2008.

Case No. A-45 ALC No.06/09 Dated 7.5.08	M/s. Aries Dye Chem Industries F.N. 01/83/50/ 983 / AM08/DES-IV RLA F.No. 08/24/40/1301/AM/08 Lic. NO. 0810066675 dt. 17.8.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 6.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Reactive Black ANN (Reactive Black WNN)	1 kg.	1. H-Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4-Sulfonic Acid 5. Sodium Nitrite	0.228 kg. 0.348 kg. 0.030 kg. 0.070 kg. 0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-46 ALC No.06/09 Dated 7.5.08	M/s. Estelle Chemicals Pvt. Ltd.. F.No.01/83/162/ 1029/AM08/DES-IV RLA No. 31/24/40/284/AM08 Lic.No. 3110031671 Dt. 23.11.2007.
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The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 11.2.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. A-47 ALC No.06/09 Dated 7.5.08	M/s. Atul Ltd. F.No.01/83/162/ 1094/AM08/DES-IV RLA No. 52/80/40/96/AM02 Lic.No. 5210002603Dt. 9.1.2002.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/105/2005/PC-II dated 22.6.2007 and decided to approve this case on repeat basis as

under:-

Item of Export	Qty	Item of Import	Qty
Reactive Diluent Lapox	1 kg.	1. Epichlorohydrin 2. Phenol	0.920 kg. 0.941 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No. C-02 ALC No.06/09 Dated 7.5.08	M/s. DCW Ltd. F.No.01/83/162/ 782/AM08/DES-IV
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The Committee considered the case as per agenda for modification of Standard Input Output Norms for the export product Caustic Soda Flakes/Solid at Sr. No. A 1091.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 5.5.2008 and decided to defer consideration of the case for four weeks as the matter is under examination. Accordingly the case may be re-listed on 4.6.2008.

Case No. C-03 ALC No.06/09 Dated 7.5.08	M/s. DCW Ltd. F.No.01/83/162/ 783/AM08/DES-IV
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The Committee considered the case as per agenda for modification of Standard Input Output Norms for the export product Upgraded Beneficiated Ilmenite at Sr. No. A 1875.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)

forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 5.5.2008 and decided to defer consideration of the case for four weeks as the matter is under examination. Accordingly the case may be re-listed on 4.6.2008.

Case No M-43 ALC No.06/09 Dated 7.5.08	M/s. Sterling Auxiliaries (P) Ltd.. F.No.01/83/162/790/AM08/DES-IV RLA No. 03/95/40/1623/AM07 Lic. No. 0310427819 Dt. 25.4.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.III dated 14.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sterol 161825 (F) Ceto Stearyl Alcohol 25 moles ethoxylates	1 kg.	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.196 kg. 0.815 kg.
Sterol 161811 Ceto Stearyl Alcohol 11 moles ethoxylates	1 kg.	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.360 kg. 0.649 kg.
STERO CO 400 Polyethylene (40) Castor oil	1 kg.	Ethylene Oxide	0.392 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-44 ALC No.06/09	M/s. Super Soap (Goa) Pvt. Ltd. F.No.01/83/50/1025/AM07/DES-IV
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Dated 7.5.08

RLA No. 17/24/40/ 63/AM07

Lic. No. 1710001476 Dt. 14.12.2006.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 7.5.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Details of indigenous inputs along with their quantity, and
2. Raw material required for each export product (of different TFM) separately.

Accordingly the case may be re-listed on 4.6.2008.

Case No M-45 ALC No.06/09 Dated 7.5.08	M/s. Thermax Ltd F.No.01/83/162/951/AM08/DES-IV RLA No. 31/24/40/ 343/AM06 Lic. No. 3110024535 Dt. 31.3.2006.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/13/2008/PC-II dated 4.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pour Point Depressant (Brand Name : Maxdip SM 2522) (Weight 0.870 kg./liter	1 liter.	1. Behenyl Alcohol 2. Styrene 3. Maleic Anhydride 4. Ortho/Mixed Xylene	0.2885 kg. 0.0493 kg. 0.0463 kg. 0.5610 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-46 ALC No.06/09 Dated 7.5.08	M/s. Thermax Ltd F.No.01/83/162/952/AM08/DES-IV RLA No. 31/24/40/ 319/AM06 Lic. No. 3110024245 Dt. 16.3.2006.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/13/2008/PC-II dated 4.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pour Point Depressant (Brand Name : Maxdip 2300)	1 liter.	1. Keroflux 6100 2. CRCA Sheets (Pckg Material)	1.0 kg. As per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-47 ALC No.06/09 Dated 7.5.08	M/s. High Polymer Labs Ltd. F.No.01/83/162/583/AM08/DES-IV RLA No. 05/24/040/372/AM07 Adv. Lic. No. 0510187894 Dt. 1.8.2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2005/Ch.III dated 7.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Benzene Propanoic Acid 3,5 bis (1,1 – dimethylethyl)-4-hydroxy-2(3-(3,5 Bis (1,1 Dimethylethy)-4-	1 kg.	1. 2,6-Ditertiary Butyl Phenol 2. Methyl Acrylate	1.237 kg. 0.528 kg.

hydroxyphenyl)-1-Oxopropyl) Hydrazide (Kinox – 24)		3. Toluene	0.400 kg.
		4. Methyl Aceto Acetate	0.267 kg.
		5. Hydrazine Hydrate 100%	0.284 kg.
		6. Methanol	0.700 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-48 ALC No.06/09 Dated 7.5.08	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1067/AM07/DES-IV RLA No. 03/94/040/533/AM07 Adv. Lic. No. 0310396895 Dt. 28.8.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.III dated 19.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
BPI – 44625 Process Additive Chemical Antimony Pentoxide 25% conc.	1 kg.	Antimony Trioxide Solid	0.229 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-49 ALC No.06/09 Dated 7.5.08	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1013/AM07/DES-IV RLA No. 03/94/040/250/AM07 Adv. Lic. No. 0310389563 Dt. 14.7.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 4.6.2008.

Case No M-50 ALC No.06/09 Dated 7.5.08	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/915/AM07/DES-IV RLA No. 02/24/40/1171/AM07 Lic.No. 0210093619 Dt. 13.9.2006.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.6.2008.

Case No M-51 ALC No.06/09 Dated 7.5.08	M/s. Sanchi Chemicals (P) Ltd... F.No.01/83/50/1354/AM07/DES-IV RLA No. 11/24/40/58/AM07 Lic. No. 1110015085 Dt. 20.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/4/2005/Ch.II dated 5.9.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Blue 9 (Dye content 50%)	1 kg.	1. Ethyl Benzyl Aniline 2. Ortho Formyl benzene Sulphonic acid (Benzaldehyde-2-sulfonic Acid sodium)	0.383 kg. 0.170 kg.

(Role of propylene glycol is not clear, in the process and so not recommended).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-52 ALC No.06/09 Dated 7.5.08	M/s. Jubilant Organosys Ltd. F.N. 01/82/50/ 128 / AM07/DES-IV RLA F.No. 5/24/40/ 857 /AM06 Lic. NO. 0510179476 dt. 24.3.2006
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The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII) as the export product is covered under ITC chapter 39.

Case No M-53 ALC No.06/09 Dated 7.5.08	M/s. Ceradecor India Ltd., New Delhi F.No.01/82/50/1202/AM06/DES-IV RLA No. 05/24/40/ 545/AM06 Lic. No. 0510173879 Dt. 6.1.2006.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. 7/(156)/08-TSW dated 28.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Coloured Glass Frits	1 kg.	1. Ceramic Glaze Material 2. Ceramic Pigments 3. Kaolin	0.72 kg. 0.222 kg. 0.169 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Directorate General of Foreign Trade

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 6/83-ALC1/2008 **MEETING DATE** : 07.05.2008

1	Case No.:1/6/83-ALC1/2008	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00111/AM09/	RLA File :35/81/040/00022/AM06/	Lic.No/Date:3510017242 16.09.2005	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA/firm regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008..			

2	Case No.:2/6/83-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00112/AM09/	RLA File :03/95/040/00520/AM06/	Lic.No/Date:0310355071 10.11.2005	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 7.5.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. percentage wastage of wood at each stage of manufacturing 2. Calculation sheet to arrive at the qty. of Surface Coating Materials like Mat, Sealer, Hardener, etc; and 3. Thickness of import item no. 5 and 6. Accordingly the case may be re-listed on 4.6.2008.			

3	Case No.:3/6/83-ALC1/2008	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00113/AM09/	RLA File :04/24/040/00385/AM06/	Lic.No/Date:0410076181 11.11.2005	Defer Date:
	Decision : The case was already approved in DES-III on 8.11.2006. Hence withdrawn			

4	Case No.:4/6/83-ALC1/2008	Party Name:SIMPLEX CONCRETE PILES (INDIA) LTD.,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Rejected
	HQ File :01/83/050/00114/AM09/	RLA File :04/24/040/00437/AM06/	Lic.No/Date:0410076198 14.11.2005	Defer Date:
	Decision : The case was already rejected in DES-II on 26.5.2007. Hence withdrawn			

5	Case No.:5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA/firm regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008..			

6	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to issue a reminder to JDG Pondichery and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008..			

	Case No.:6/6/83-ALC1/2008	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
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7	HQ File :01/83/050/00116/AM09/	RLA File :03/94/040/01262/AM06/	Lic.No/Date:0310367099 15.02.2006	Defer Date:
Decision : The case was already approved in DES-III on 12.4.2006. Hence withdrawn				

8	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:04.06.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.				

9	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:04.06.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.				

10	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:04.06.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.				

11	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:04.06.2008

Decision :The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.

12	Case No.: 26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status: Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

13	Case No.: 27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status: Case Deferred
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

14	Case No.: 7/6/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status: Case Deferred
	HQ File :01/83/050/00117/AM09/	RLA File :03/94/040/00167/AM07/	Lic.No/Date:0310380568 16.05.2006	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.6.2008			

15	Case No.: 28/6/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status: Case Deferred
	HQ File :01/83/050/00138/AM09/	RLA File :08/24/040/00075/AM07/	Lic.No/Date:0810057843 05.07.2006	Defer Date:04.06.2008

Decision :The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.

16	Case No.:29/6/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00139/AM09/	RLA File :08/24/040/00076/AM07/	Lic.No/Date:0810057845 05.07.2006	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

17	Case No.:30/6/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00140/AM09/	RLA File :08/24/040/00069/AM07/	Lic.No/Date:0810058448 26.07.2006	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to check up the position from RLA and firm Accordingly the case may be re-listed on 4.6.2008..			

18	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to check up the position from RLA and firm Accordingly the case may be re-listed on 4.6.2008..			

	Case No.:13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 7.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Finishing agent (Top Coat) chemicals containing 75% of thermal silica	40000 kg.	1. Thermal Silica/Matting agent and other items. 2. Toluene/Mix xylene/MEK. MIBK/ Butyl Acetate/ 2 Ethyl Hexanol (2 Ethyl Hexyl Alcohol)/ 2 ethyl Hexyle acetate/N-Butanol/(N-Butyl alcohol)/ ethylene Glycol mono ether) Ethyl cellosolve)/ Ethylene Glycol Mono Butyl Ether (Butyl Cellosolve)/ cyclohexanon/DMF (Di Methuyl Formide)	2000 kg. 28000 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	Case No.:8/6/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00118/AM09/	RLA File :03/94/040/00988/AM07/	Lic.No/Date:0310414636 05.01.2007	Defer Date:
	Decision : The case was already approved in DES-III in meeting no. 49.09 on 21.3.2007. Hence withdrawn			

21	Case No.:9/6/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00119/AM09/	RLA File :03/94/040/00963/AM07/	Lic.No/Date:0310414637 05.01.2007	Defer Date:
	Decision : The case was already approved in DES-III in meeting no. 46/07 on 28.2.2007. Hence withdrawn			

22	Case No.:10/6/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00120/AM09/	RLA File :03/94/040/01108/AM07/	Lic.No/Date:0310414638 05.01.2007	Defer Date:
	Decision : The case was already approved in DES-III in meeting no. 46/07 on 28.2.2007. Hence withdrawn			

23	Case No.:11/6/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to check up the position from RLA and firm Accordingly the case may be re-listed on 4.6.2008..			

24	Case No.:12/6/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00122/AM09/	RLA File :03/94/040/00962/AM07/	Lic.No/Date:0310414655 05.01.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 46/07 dt. 28.2.2006. Hence withdrawn.			

25	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 4.6.2008..			

	Case No.:32/6/83-ALC1/2008	Partv Name:AMTEX DYE CHEM	Meet No/Date:6/83-ALC1/2008	Status:Case
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26		INDUSTRIES	07.05.2008	Deferred
	HQ File :01/83/050/00142/AM09/	RLA File :08/24/040/00335/AM07/	Lic.No/Date:0810063019 19.02.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

27	Case No.:837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 4.6.2008..			

28	Case No.:28/50/83-ALC1/2006	Party Name:R.K.INDUSTRIES,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/01307/AM07/	RLA File :08/24/040/00349/AM07/	Lic.No/Date:0810063342 02.03.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

29	Case No.:33/6/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00143/AM09/	RLA File :08/24/040/00333/AM07/	Lic.No/Date:0810063463 08.03.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

	Case No.:1/15/82-ALC4/2007	Partv Name:CHEMSHEL ENTERPRISES	Meet No/Date:6/83-ALC1/2008	Status:Case
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30		PVT.LTD.,	07.05.2008	Approved
	HQ File :01/82/050/01841/AM07/	RLA File :02/24/040/00357/AM07/	Lic.No/Date:0210099250 21.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/76/2007/Ch.II dated 28.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Aleuritic Acid 9, 10, 16 – Trihydroxy Palmitic Acid C ₁₆ H ₃₂ O ₅	1 kg.	1. Stick Lac Containing 5- 6% Aleuritic Acid 2. Caustic Soda Flakes	15.00 kg. 1.67 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:31/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00256/AM08/	RLA File :17/24/040/00010/AM08/	Lic.No/Date:1710001631 03.05.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 4.6.2008..			

32	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 4.6.2008..			

33	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and also issue reminder. Accordingly the case may be re-listed on 4.6.2008			

34	Case No.:29/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00320/AM08/	RLA File :17/24/040/00017/AM08/	Lic.No/Date:1710001644 15.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/95/2007/PC-II dated 31.3.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Aqueous Solution of copolymer of Acrylonitrile and Acrylic Acid Sodium Salt having Solid Content of 40+/- 1%	1 kg.	1. Acrylic Acid 1. Acrylonitrile 2. Caustic Soda Lye (50%)	0.200 kg. 0.110 kg. 0.180 kg,
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:13/6/83-ALC1/2008	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00123/AM09/	RLA File :03/95/040/00003/AM08/	Lic.No/Date:0310429881 18.05.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 24/08 dt. 26.9.2007. Hence withdrawn.			

36	Case No.:14/6/83-ALC1/2008	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00124/AM09/	RLA File :03/94/040/00134/AM08/	Lic.No/Date:0310429905 18.05.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 44/08 dt. 6.2.2008. Hence withdrawn.			

37	Case No.:15/6/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00125/AM09/	RLA File :03/94/040/00104/AM08/	Lic.No/Date:0310429955 21.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (9% Moisture)	0.1025 kg. 0.981 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Deferred
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 4.6.2008			

39	Case No.:672/24/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2008 07.05.2008	Status:Case Approved
	HQ File :01/83/050/00509/AM08/	RLA File :04/24/040/00630/AM06/	Lic.No/Date:0410089903 12.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. 7/144/08-TSW dated 7.5.2008			